

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.202- IA/1414(AHM)2023  
ITEM No.203- IA/309(AHM)2023  
ITEM No.204- IA/627(AHM)2023  
ITEM No.205- IA/1008(AHM)2023  
ITEM No.206- IA/1330(AHM)2023  
in  
CP(IB) 388 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s  
Cure Life Care Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Vishal Raval,(204-205) Adv.  
: Ms. Astha Avlani,(202,203,206) (proxy)  
For the Respondent : Mr. Dhiren R Dave, fors R3 and R5

**ORDER**

Ld. Counsels request for adjournment. Further, there is a leave note on behalf of Masoom K. Shah advocate appearing in the matter. At the request of the counsels for the applicant as well as respondent matter stands adjourned.

Re-list all the matters on 14.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**